



\$~2 and 3

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 77/2023, CRL.M.A. 502/2023

SANJAY

..... Petitioner

Through: Mr. Mohit Mathur, Sr. Adv. with Mr. Sudarshan Rajan, Mr. Dinesh Chander Sharma and Mr. Hitain Bajaj, Advs.

versus

THE STATE OF NCT OF DELHI

..... Respondent

Through: Mr. Raghuvinder Verma, APP for the State with ACP Yashwant Sival and SDPO Kalyan Puri.

Mr. Satya Prakash Gautam, Mr. Arjun Rohtagi, Mr. Arvind Kumar, Mr. Jaiveer Sehrawat, Mr. Yogesh Kumar, Mr. Suresh Chandra, Mr. J. V. Singh, Mr. Sanjeev Gautam, Mr. Sarita Gautam, Ms. Laxmi Chand, Mr. Pramod Talra and Mr. Chandan Kannoja, Advs.

+ BAIL APPLN. 81/2023, CRL.M.A. 505/2023

RAJPAL

..... Petitioner

Through: Mr. Mohit Mathur, Sr. Adv. with Mr. Sudarshan Rajan, Mr. Dinesh Chander Sharma and Mr. Hitain Bajaj, Advs.

versus

STATE OF NCT OF DELHI

..... Respondent

Through: Mr. Raghuvinder Verma, APP for the State with ACP Yashwant Sival and SDPO Kalyan Puri.



Mr. Satya Prakash Gautam, Mr. Arjun Rohtagi, Mr. Arvind Kumar, Mr. Jaiveer Sehrawat, Mr. Yogesh Kumar, Mr. Suresh Chandra, Mr. J. V. Singh, Mr. Sanjeev Gautam, Mr. Sarita Gautam, Ms. Laxmi Chand, Mr. Pramod Talra and Mr. Chandan Kannoja, Advs.

**CORAM:**  
**HON'BLE MR. JUSTICE DINESH KUMAR SHARMA**

**ORDER**  
**18.01.2023**

%

1. Learned APP for the State seeks time to file status report.
2. Let the status report be filed before the next date.
3. IO has submitted that petitioner has joined the investigation.
4. List on 27.03.2023.
5. In the meantime, in the event of IO affecting the arrest of the accused, he may be released on anticipatory bail till the next date of the hearing subject to furnishing personal bond of Rs. 20,000/- with a surety of the like amount to the satisfaction of IO subject to following conditions;
  - a) the petitioner shall not leave the city;
  - b) the petitioner shall cooperate in the investigation and appear before the Investigating Officer of the case as and when required
  - c) the petitioner shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case;



- d) the petitioner shall provide his/her mobile number(s) to the Investigating Officer and keep it operational at all times;
  - e) the petitioner shall drop a PIN on the Google map to ensure that his location is available to the Investigating Officer; and
  - f) the petitioner shall also appear physically or through VC the Investigating Officer on each Monday.
  - g) in case of change of residential address and/or mobile number, the petitioner shall intimate the same to the Investigating Officer/ Court concerned by way of an affidavit.
6. Order *dasti*.

**DINESH KUMAR SHARMA, J**

**JANUARY 18, 2023/Pallavi**